

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.55/2021

This the 19th day of February, 2021

**COROM : Hon'ble Shri Jayesh V. Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

(By Advocate : Ms. Preeti Dixit)

Versus

1. Union of India,
Represented by Secretary and I.T
Ministry of Communication & IT Dept.
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.
2. Director, Postal Services
Office of the Postmaster General
Rajkot Region, Rajkot 360 001.
3. Superintendent of Post Offices
Jamnagar Division, Jamnagar 361 001. Respondents

ORDER – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

In the present OA, the applicant who was served with the major penalty order dated 29.01.2020 since the Disciplinary Authority had believed the charges leveled against the applicant during the disciplinary inquiry has been proved. Aggrieved by the said

punishment order, the applicant has submitted statutory appeal before the Appellate Authority on 27.02.2020 (Annexure A-1). It is the grievance of the applicant in the present OA that till date, the statutory appeal filed by him has not yet decided. Hence, this OA.

2. At this stage, counsel for the applicant submits that applicant will be satisfied, if appropriate direction be issued for expeditious consideration of his statutory appeal by the Appellate Authority within stipulated time framed.

3. Considering the aforesaid submissions and on perusal of the materials on record, without entering into merits of the case, we deem it appropriate to dispose of this OA with a direction to the Appellate Authority, if not yet decided the appeal of the applicant, the same shall be decided in accordance with the statutory rules expeditiously, but not later than three months from today and intimate the decision to the applicant.

4. In view of the above, the OA stands disposed of. No costs.

5. Registry is directed to send copy of this order to the counsel for the applicant through email.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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